ASSAM ACT TOF 1959

THE ASSAM APPROPRIATION (No.I) ACT, 1959

(Received the assent of the Governor on the 21st March 1959)

(Passed by the Assembly)

[Published in the Assam Gazette, dated the 25th March 1959]

An

Act

to provide for the withdrawal of certain further sums from and out of the Consolidated Fund of the State of Assam to the service of the year ending on the thirty-first day of March 1959.

It is hereby enacted in the Tenth Year of the Republic of India as follows—

- 1. Short title and commencement.—This Act may be called the Assam Appropriation (No.I) Act, 1959.
- 2. Withdrawal of Rs.2,84,48,503 from and out of the Consolidated Fund of the State of Assam for the financial year 1958-59.—From and out of the Consolidated Fund of the State of Assam there may be paid and applied sums not exceeding those specified in column (3) of the Schedule amounting in the aggregate to the sum of two crores, eighty-four lakhs, forty-eight thousand, five hundred and three rupees towards defraying the several charges which will come in course of payment during the year ending on the thirty-first day of March, 1959, in respect of the services specified in column (2) of the Schedule.
- 3. Appropriation.—The sums, authorised to be paid and applied from and out of the Consolidated Fund of the State of Assam by this Act, shall be appropriated for the services and purposes expressed in the schedule in relation to the year ending on the thirty-first day of March, 1959.

SCHEDULE

(1)	(2)		Sums not exceeding		
		airtabal S			
Grant No.	Services and purposes (Major heads)	Voted by the Assembly	Charged on the Con- solidated Fund	Total	
		Rs	Rs.	Rs,	
	ges on account of Taxes on come other than Corporation	e a	8,977	8,977	
2 Chai	rges on account of Land Reve-	200	7,220	7,420	
5 Chai	rges on account of Forests	10,38,881	Allowances and A	10,38,881	
6 Char	rges on account of Registration	55,200	le innoces de se	55,200	
	[Price · 1	2 nP. or 2d.]	made Las med,	min1	

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(8)

	At Mathia and and to contains	Su	Sums not exceeding		
Grant No.	Services and purposes (Major heads)	Voted by the Assembly	Charged on the Con- solidated Fund	Total	
		Rs.	Rs.	Rs.	
8	Charges on account of Other Taxes and Duties.	1,50,307		1,50,307	
9	Charges on account of Navigation, Embankment and Drainage Works.	44,000	0.0	44,000	
10	Charges on account of Interest on Gebt and other obligations.	• • • • • • • • • • • • • • • • • • •	5,97,550	5,97,550	
11	Charges on account of General . Administration.	17,70,529	4,500	17,75,029	
12	Charges on account of Administra- tion of Justice.	1,00,690	76,500	1,77,190	
13	Charges on account of Jails and Convict Settlements.	3,76,972		3,76,972	
14	Charges on account of Police	40,40,152	121	40,40,273	
17	Charges on account of Education	9,40,000	of the Schot	9,40,000	
19	Charges on account of Public Health	3,25,000	in in the lang	3,25,000	
20	Charges on account of Agriculture	6,00,000		6,00,000	
22	Charges on account of Veterinary	2,27,000	0.0	2,27,000	
23	Charges on account of Co-operation —I—Co-operative Societies.	000,08	000	80,000	
26	Charges on account of Industries and Supplies-II-Cottage Industries	1,10,000	••	1,10,000	
27.	Charges on account of Major Industries.	53,400	ug fot o storia shoot total	53,400	
29	Charges on account of Civil Works (excluding Tools and Plant and Establishment).	1,300	20,000	21,300	
30	Charges on account of Tools and Plant and Establishment.	15,00,000	1,742	15,01,742	
33	Charges on account of Famine Relief	5,27,495	To an foota as	5,27,495	
34	Charges on account of Superannua- tion Allowances and Pensions, etc.	4,27,457	319	4,27,776	
36	Charges on account of 57Miscella- neous—I—Expenditure on State Prisoners and Detenus, etc.	2,00,398	10 111 11 0 00	2,00,398	

		Sums not exceeding		
Grant No.	Services and purposes (Major heads)	Voted by the Assembly	Charged on the Con- solidated Fund	Total
		Rs.	Rg.	Rs,
37	Charges on account of 57,-Miscella- neous-II-Donations for charita- ble purposes, etc.	3,34,663	• •	3,84,663
38	Charges on account of 57Miscella- neousIIIContributions, etc.	9,70,465	11	9,70,465
44	Charges on account of Road Transport Schemes-Working Expenses.	17,27,400	•••	17,27,400
46	Charges on account of Community Development Projects.	29,565		29,565
49A	Charges on account of Zamindary Abolition system.	4,00,000	-	4,00,000
52	Charges on account of Capital Outlay on Industrial Development— (I—Investment in other Commercial Concerns).	10,00,000	••	10,00,000
53	Charges on account of Capital Outlay on Industrial Development— (II—Development of Co-operative).	2,00,000		2,00,000
59	Charges on account of Capital Outlay on State Schemes of Government Trading,	1,05,00,000		1,05,00,000
60	Charges on account of Loans and Advances, etc.	500	•	500
	Grand Total	2,77,31,574	7,16,929	2,84,48,503